

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 358 of 2019**

**IN THE MATTER OF:**

**Dinesh Agarwal**

**...Appellant**

**Vs**

**Kay Bee Foundry Services Pvt. Ltd.**

**....Respondent**

**Present:**

**For Appellant: Mr. Gautam Narayan and Ms. Asmita Singh,  
Advocates.**

**For Respondents:**

**ORDER**

**15.04.2019:** Learned counsel for the Appellant submits that the Committee of Creditors has been constituted and in this background she has been asked to withdraw the appeal to move before the Committee of Creditors or Adjudication Authority for appropriate order.

2. Prayer of the Appellant is allowed. Accordingly the appeal is disposed of as withdrawn with aforesaid liberty but without any liberty to challenge the same very impugned order.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

(Kanthi Narahari)  
Member (Technical)

*am/sk*